

[ TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii) ]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

**Notification No. 71 / 2008-Customs (N.T.)**

New Delhi, the 10 June, 2008

20 Jyaistha, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby appoints the Commissioner of Customs (Import), Air Cargo Complex, Sahar, Andheri (East), Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs (Import), Indira Gandhi International Airport, New Delhi for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Shemaroo Entertainment Private Limited, No. 18, Marol Co-operative Industrial Estate, Off Andheri Kurla Road, Marol, Andheri(E), Mumbai-400 049 and others issued vide, F.No.DRI/MZU/E/38/2007/2263 dated the 5<sup>th</sup> March, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, 13, Sir Vithaldas Thakersey Marg, Opp. Patkar Hall, New Marine Lines, Mumbai - 400020.

**[F.No. 437/19/2008-Cus.IV]**

Aseem Kumar,

Under Secretary to the Government of India.